

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. JRA INFRASTRUCTURE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JRA INFRASTRUCTURE LIMITED
2.	Date of incorporation of corporate debtor	18/07/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201GJ2007PLC051343
5.	Address of the registered office and principal office (if any) of corporate debtor	ASHOK VILLA, OPP. OLD ADARSH SCHOOL DEESA(N.G.), DEESA, GUJARAT, INDIA, 385535
6.	Insolvency commencement date in respect of corporate debtor	24/08/2025 (Order received on 25/04/2025 but order implementation deferred for 120 days)
7.	Estimated date of closure of insolvency resolution process	20/02/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. RAJENDRA DEVIDAS PURANIK IBBI/IPA-001/IP-P02029/2020-2021/13149
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C- 601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GEN AK VAIDYA MARG, OPP FIRE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA, 400097, Email:- rdpuranik@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C 601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX OFF GEN AK VAIDYA MARG OPP FIRE BRIGADE MALAD EAST MUMBAI SUBURBAN, MAHARASHTRA-400097, Email: cirp.jrainfra@gmail.com Mob. No. 9820127828



Rajanik

11.	Last date for submission of claims	07/09/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	Relevant Forms and Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court I, has ordered the commencement of a corporate insolvency resolution process of the M/S. JRA INFRASTRUCTURE LIMITED on 25th April 2025 in CP (IB)/ 365(AHM)/2024 which was deferred for 120 days . After expiry of 120 days on 23rd August 2025, insolvency commenced on 24th August 2025

The creditors of M/s. JRA INFRASTRUCTURE LIMITED, are hereby called upon to submit their claims with proof on or before 7th September 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class]in Form CA.-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



JRA INFRASTRUCTURE LTD UNDER CIRP

 AUTHORISED SIGNATORY
 RESOLUTION PROFESSIONAL

Date:25/08/2025

Place: Mumbai/Ahmedabad

RAJENDRA DEVIDAS PURANIK
 INTERIM RESOLUTION PROFESSIONAL

KIFS HOUSING FINANCE LIMITED

Registered Office: 8th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vaika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054

Corporate Office: C-902, Lotus Park, Graham Frith Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India.
Ph.No.: +91 22 61796400, E-mail: contact@kifshousing.com, Website: www.kifshousing.com
CIN: U65922GJ2015PLC085079 | RBI COR: DOR-00145

Public Notice For Auction Cum Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the authorized officer of KIFS Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act") for recovery of amount due from borrower/s, offers in writing by the undersigned in sealed covers for purchase of immovable property as described hereunder, which is in the physical possession, on "As is where is basis" "As is what is basis" and "Whatever there is basis". Particulars of which are given below:

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and outstanding amount	Description of the Immovable Property / Secured Asset	Reserve Price	Earnest Money Deposit (EMD) (10%)
Prakashkumar Vashram Meravada Manjunub Prakashkumar Meravada (LAN: LNLHJG08082)	December 19, 2024 Total Outstanding As On October 21, 2024 Rs. 156893/-	Plot No. 22 And 23 Behind Sub Plot No. 22/B And 23/A of R.S. No. 102, Akshay Park-2, PKM College Manavadar, Junagadh Gujarat India 362630. As Per Sale Deed: East: Laga Plot No 25 West: 7.50 Mtr Wide Road North: Laga Plot No 23/B South: Sub Plot No 22/A	Rs. 9,00,000/-	Rs. 90,000/-

- Last date of submission of Sealed Bid/Offer in the prescribed tender forms along with EMD and KYC is September 24, 2025 within 5.00 PM at the Corporate Office, C-902, Lotus Corporate Park, Graham Frith Compound, Western Express Highway, Goregaon (East), Mumbai-400063 or Nobel Plaza 3rd Floor, Office No. 1 (301), Nr. Kalava Chowk, Nr. Domadiya Wadi, Junagadh - 362 001 (Branch Office). Tenders that are not filed up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected, no interest shall be paid on EMD.
- Date of opening of the Bid/Offer (Auction date) for property September 25, 2025 at the above mentioned corporate address from 10:00 AM to 6:00 PM. The tender will be opened in the presence of the Authorized Officer.
- Notice is hereby given to the Borrowers and Guarantor to remain present personally at the time of Sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the terms and conditions of the sale.
- 30 days sale notice under SARFAESI Act, 2002 is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) that the above described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorized Officer of KIFS Housing Finance Limited (KHFL) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" and to pay the amount due to KIFS Housing Finance Limited in full before the date of sale, auction is liable to be stopped.
- The immovable property will be sold to the highest tender. However, the Authorized Officer reserves the absolute discretion to allow inter se bidding, if deemed necessary. The property as mentioned will not be sold below Reserve Price.
- KIFS Housing Finance Limited is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The property shall be auctioned on "As is where is basis", "As is what is basis" and "Whatever there is basis".
- The Demand Draft should be made in favor of "KIFS Housing Finance Limited" only.
- The details terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above mentioned corporate address. Authorized Officer reserves the rights to extend the date of tender or change the terms and conditions of bidding. For further details & other terms and conditions of bidding please visit our corporate office and www.kifshousing.com

PLACE: JUNAGADH
DATE: 25.08.2025

Sd/-
Authorized Officer

BAJAJ FINANCE LIMITED

Registered Office: Bajaj Finance Limited, Off Pune-Ahmednagar Road, Viman Nagar, Pune - 411014
Branch Office: Bajaj Finance Ltd No 501 to 509, Tower B, Imperial Heights 150 Feet Ring Road, Rajkot - 360005.

POSSESSION NOTICE (For Immovable Property)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec. 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued under registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s 13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The Borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contractual rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s) /Mortgagor(s) /Guarantor(s)	Description of Secured Immovable Property	Date of Notice U/s 13(2) and U/s 13(1) of the Act	Amount Due
4161TS4252478 & 4161DH94393798 Nishesh M Desai (Borrower), Sudha Manoj Desai (Co-Borrower), Zankhana Nishesh Desai (Co-Borrower) & Manojbhai Khodias Desai (Co-Borrower) All At - Samah 4 Ramkhanis Nagar Yagnik Road, Rajkot-360001.	All That Piece And Parcel Of The Property Bearing Flat No- 205 Of 5200 Sq. Mtr. Built Up Area On 2nd Floor In Building Called 'Krishna Avenue' Over Land Measured 632.58 Sq. Mtr. Of Plot No. - 51.52, Situated At Rayva R. S. No. - 156(P), T. P. S. - 22 (draft), F. P. No. - 2/2, Tal. Dist. Rajkot. Boundaries Of The Property: North: 15.24 Mtr. Road, South: Flat No. - 204, East: L&I And Star, West: Others Property.	09/08/2025 Rs. 20,23,337/- (Rupees Twenty Lakh Twenty Three Thousand Nine Hundred and Thirty Seven Only) as on 09/08/25	Rs. 90,000/-

Date: 25.08.2025 Place: RAJKOT
Sd/- Authorized Officer, Bajaj Finance Limited

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. JRA INFRASTRUCTURE LIMITED

RELEVANT PARTICULARS

Sr. No.	Particulars	Remarks
1.	Name of corporate debtor	JRA INFRASTRUCTURE LIMITED
2.	Date of incorporation of corporate debtor	18/07/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201GJ2007PLC051343
5.	Address of the registered office and principal office (if any) of corporate debtor	ASHOK VILLA, OPP. OLD ADARSH SCHOOL, DEESA (N.G.), DEESA, GUJARAT, India, 385535
6.	Insolvency commencement date in respect of corporate debtor	24/08/2025 (Order received on 25/04/2025 but order implementation deferred for 120 days)
7.	Estimated date of closure of insolvency resolution process	20/02/2026
8.	Name and registered number of the insolvency professional acting as interim resolution professional	M. RAJENDRA DEVIAS PURANIK EBB/IFA/001/IFP02029/2020-2021/13149
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GANAK VADVA MARG, OPP FIFE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA - 400097. Email: rddevias@rediffmail.com M. No. 9820127268
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GANAK VADVA MARG, OPP FIFE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA-400097. Email: rddevias@rediffmail.com M. No. 9820127268
11.	Last date for submission of claims	07/09/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives (as available)	www.ibtg.in → Quick Links Downloads → EBI Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Coir. Unit, has ordered the commencement of a corporate insolvency resolution process of the M/S. JRA INFRASTRUCTURE LIMITED on 24th August 2025 in CP (IB) 365/(AHM)/2024 which was deferred for 120 days. After expiry of 120 days on 23rd August 2025, insolvency commenced on 24th August 2025.

The creditors of M/s. JRA INFRASTRUCTURE LIMITED, are hereby called upon to submit their claims with proof on or before 7th September 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25/08/2025
Place: Mumbai/Ahmedabad
RAJENDRA DEVIAS PURANIK
INTERIM RESOLUTION PROFESSIONAL

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Patel ST Depot, Prabhadevi, Mumbai - 400 025, CS: 8291889898
Website: www.motilal.com, Email: info@motilal.com

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 15 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 through website motilal.com as per the details given below:

Date and time of E-Auction Date: 16-09-2025 11:00 Am to 02:00 Pm (with unlimited extensions of 5 minute each)			
Last date of EMD Deposit: 15-09-2025			
Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
LAN: LXSUR03119-200075596 BRANCH: SURAT BORROWER: JYOTSNABEN RAJENDRAKUMAR SOLANKI CO-BORROWER: RAJENDRAKUMAR B SOLANKI	07-10-2022 For Rs: 446128/- (Rupees Four Lakh Forty Six Thousand One Hundred & Twenty Eight Only)	Flat No.40, 4Th Floor,Shyam Palace, Block No.40,Plot No.120, 121, 122, R.S.No.-42/1,42/2,B/H Baps Temple,B/H Mandlaur Office, Hazira-Bardoli Road,Mouje-Palsana, Tal.-Palsana,Dist.-Surat-394310, Surat, Gujarat.	Reserve Price: Rs.500000/- (Rupees Five Lakh Only) EMD: Rs. 50000/- (Rupees Fifty Thousand Only)
LAN: LKXAD03719-200075218 BRANCH: KADODARA BORROWER: RAVASAHEB MARUTIPAPPA SASANE CO-BORROWER: MINABEN RAVASAHEB SASANE	07-11-2024 For Rs: 1039744/- (Rupees Ten Lakh Thirty Nine Thousand Seven Hundred & Seventy Four Only)	Flat No.108 Shashiroop Homes Bhestan Crossing Road, R.S.No.196 0 Bhestan 395023 Surat Gujarat	Reserve Price: Rs.1100000/- (Rupees Eleven Lakh Only) EMD: Rs. 110000/- (Rupees One Lakh Ten Thousand Only)
LAN: LXSUR00315-160010001 BRANCH: SURAT BORROWER: HASMUKHBHAI GOVINDBHAI NAKRANI CO-BORROWER: VARSHABEN HASMUKHBHAI NAKRANI	07-03-2025 For Rs: 1053325/- (Rupees Ten Lakh Fifty Three Thousand Eight Hundred & Twenty Five Only)	Flat No. 504 A-Wing Alishan Heights (Rupes) City Survey No.6447/Pakke Ward No.12 City S.No.1738 Plot No.8T012833T037 Nr Makhi Masid 394210 Surat Gujarat	Reserve Price: Rs.1100000/- (Rupees Eleven Lakh Only) EMD: Rs. 80000/- (Rupees Eight Thousand Only)
LAN: LXSUR00315-160018368 BRANCH: SURAT BORROWER: SHRIKANT PRAFULLBHAI BHOUMIK CO-BORROWER: SWEETIK SHRIKANT BHOUMIK	17-02-2020 For Rs: 1337752/- (Rupees Thirteen Lakh Seven Thousand Seven Hundred & Seventy Two Only)	Plot No 446-447, Priyanka Green Park, Jav Road, Bhestan, Near Jav Road, Surat, Gujarat - 394210	Reserve Price: Rs.1557171/- (Rupees Fifteen Lakh Fifty Seven Thousand One Hundred & Seventy One Only) EMD: Rs. 155717/- (Rupees One Lakh Fifty Five Thousand Seven Hundred & Seventeen Only)
LAN: LXSUR00116-170026325 BRANCH: SURAT BORROWER: MANUSUKHBHAI RAGHAVBHAI KHASATIYA CO-BORROWER: MINAXIBEN MANUSUKHBHAI KHASATIYA	10-03-2025 For Rs: 519375/- (Rupees Five Lakh Fifty Three Thousand One Hundred & Sixty Eight Only)	Flat No.412 4Th Flr Bldg No.63 9 Mansarovar Rest R.S.No.683 Sector No.550/A Vill.Kathor N.H.No.8 Kamrej Surat 0 P Opp. Sugar N Spice Nr. Girnar Hotel 394180 Surat Gujarat	Reserve Price: Rs.800000/- (Rupees Eight Lakh Only) EMD: Rs.80000/- (Rupees Eighty Thousand Only)
LAN: LXBAR00416-170037504 BRANCH: VADODARA BORROWER: JORAVARSINH JORAVARSINH PARMAR CO-BORROWER: GITABEN JORAVARSINH PARMAR	20-04-2021 For Rs: 670806/- (Rupees Six Lakh Seventy Thousand Eight Hundred & Six Only)	House No - 327, Kodariya Thakor Faliya Godav, Pandhmahal, Godhra, Vadodara, Dahod, Gujarat - 393380	Reserve Price: Rs.1000000/- (Rupees Ten Lakh Only) EMD: Rs. 100000/- (Rupees One Lakh Only)
LAN: LXMHE00416-170038963 BRANCH: MEHSANA BORROWER: PRAKASHJI SHANKARJI THAKOR CO-BORROWER: MINABEN PRAKASHJI THAKOR	28-01-2021 For Rs: 407067/- (Rupees Four Lakh Seven Thousand & Sixty Seven Only)	Miklat No - 56, Thakor Vas, Opposite Dairy, Near Primery School, At - Nedardi, Sattasana, Mehsana, Gujarat - 384330	Reserve Price: Rs.400000/- (Rupees Four Lakh Only) EMD: Rs. 40000/- (Rupees Forty Thousand Only)
LAN: LXSUR00116-170048434 BRANCH: SURAT BORROWER: RAVIRAJ RAMESHBHAI GOHIL CO-BORROWER: RAMESHBHAI BHUPATBHAI GOHIL	07-03-2025 For Rs: 741600/- (Rupees Seven Lakh Forty One Thousand Six Hundred Only)	Flat No 202 A Block No 137/A Hissa No 3 Plot No 89 To 91 Area 390.66 Sq.M, Super Built-Up Area 545 Sq.Ft.Manuti Complex B/S Dev Residency Kastadhar Palsana Surat 0 N 0 384327 Palsana Surat Gujarat	Reserve Price: Rs.800000/- (Rupees Eight Lakh Only) EMD: Rs. 80000/- (Rupees Eighty Thousand Only)
LAN: LXSAN00417-180054397 BRANCH: ANAND BORROWER: VISHNUBHAI ISHVARBHAI BARARI CO-BORROWER: LADCHI BEN ISHVARBHAI BARARI	11-07-2023 For Rs: 515996/- (Rupees Five Lakh Fifty One Thousand Five Hundred & Ninety Six Only)	1/164 At - Vasani, Nr. Limboli Mata Mandir, Off Deesa Patan State Highway No.7, Nr. Vadani Village, Vasani, Tal- Saraswati, Vadodra, Ahmedabad, Gujarat 384285	Reserve Price: Rs.600000/- (Rupees Six Lakh Only) EMD: Rs. 60000/- (Rupees Sixty Thousand Only)
LAN: LKXAR00417-180057416 BRANCH: VADODARA BORROWER: VAKHATSING BHIMISING RATHVA CO-BORROWER: KAILASHBEN VAKHATSING RATHVA	24-08-2023 For Rs: 116579/- (Rupees Eleven Lakh Sixteen Thousand Five Hundred & Seventy Seven Only)	Plot No. 10/1, Nishal Faliya, Chhachhadra, Bodeli, Village-Dhanpur, Dist- Chhotaudpur, Vadodara, Gujarat 391135	Reserve Price: Rs.1600000/- (Rupees Sixteen Lakh Only) EMD: Rs. 160000/- (Rupees One Lakh Sixty Thousand Only)
LAN: LXSUR00317-180057053 BRANCH: SURAT BORROWER: ARUN KUMAR HARISHANKAR GUPTA CO-BORROWER: DIPIKA ARUNKUMAR GUPTA	07-03-2025 For Rs: 806878/- (Rupees Eight Lakh Fifty Three Thousand Eight Hundred & Seventy Eight Only)	Res.No. 102/1, 102/2 Block No. 104 And 105 Feet And Plot No. 101 To 106 And 123 To 128 With A Total Of 12 Plots Of 968.56 Sq.Mftat No. 204 2Nd Floor Building A Kadadara Palsana Surat 0 N 0 394327 Surat Gujarat	Reserve Price: Rs.900000/- (Rupees Nine Lakh Only) EMD: Rs. 90000/- (Rupees Ninety Thousand Only)
LAN: LXSUR00415-160008344 BRANCH: SURAT BORROWER: SANKAR SITARAM SANOLE CO-BORROWER: ASHABEN SITARAM SANOLE	10-03-2025 For Rs: 684932/- (Rupees Six Lakh Eighty Four Thousand Nine Hundred & Thirty Two Only)	Plot No.22 Pratishtharesidency Survey No 198 Nh No 8 Kadodara 0 0 Opp Reliance Petrol Pump Nr Panoli Gids 393002 Surat Surat Gujarat	Reserve Price: Rs.800000/- (Rupees Eight Lakh Only) EMD: Rs. 80000/- (Rupees Eighty Thousand Only)
LAN: LXMHE00416-170041682 BRANCH: MEHSANA BORROWER: ROHITKUMAR CHHANALAL DARAJI CO-BORROWER: SHILPABEN ROHITKUMAR DARJI	05-12-2024 For Rs: 282953/- (Rupees Two Lakh Eighty Two Thousand Nine Hundred & Fifty Three Only)	Miklat No 304 Daraji Vas Near Primary School At-Ranpur Sub Dist. Sattasana Dist. Mehsana Near Primary School Mehsana Gujarat 384340	Reserve Price: Rs.300000/- (Rupees Three Lakh Only) EMD: Rs. 30000/- (Rupees Thirty Thousand Only)
LAN: LKXARJ00417-180051752 BRANCH: SURAT BORROWER: LALJI SURSHBHAI SOLANKI CO-BORROWER: RAMLABEN SURSHBHAI SOLANKI	05-12-2024 For Rs: 1007420/- (Rupees Ten Lakh Eight Thousand Seven Hundred & Forty One Only)	Jamudiyia R.S.No.2/1P1 Or 2/1P2 Or 2/1P3 Or 2/2 Plot No.20-21 Paki Dham Sidihi Society Village Jambudiyia Rajkot Gujarat 363642	Reserve Price: Rs.1000000/- (Rupees Ten Lakh Only) EMD: Rs. 100000/- (Rupees One Lakh Only)
LAN: LXSUR00317-180054365 BRANCH: SURAT BORROWER: NARANBHAI KABHAIBHAI VANAKAR CO-BORROWER: PUSHPABEN NARANBHAI VANAKAR	07-03-2025 For Rs: 655873/- (Rupees Six Lakh Fifty Five Thousand Eight Hundred & Seventy Three Only)	Survey No. 733, Block No.753,Plot No.216 Divine Residency Vibhag - 2 Near Hathuran Mangrol Surat 0 0 Near Hathuran 394120 Surat Gujarat	Reserve Price: Rs.700000/- (Rupees Seven Lakh Only) EMD: Rs. 70000/- (Rupees Seventy Thousand Only)
LAN: LXMOSURA221-220592987 BRANCH: SURAT BORROWER: HEMANT KUMAR SOLANKI CO-BORROWER: ASHABEN DILIPBHAI SOLANKI	10-04-2023 For Rs: 1822064/- (Rupees Eighteen Lakh Two Thousand & Sixty Four Only)	Flat No-A-401, 4Th Floor, Building-A(Karmashila),Karmabhoj Complex, Opp. Omkar Residency, Palsang Canal Road, Surat, Gujarat 395009	Reserve Price: Rs.1900000/- (Rupees Nineteen Lakh Only) EMD: Rs. 190000/- (Rupees One Lakh Ninety Thousand Only)
LAN: LXMOSURA21-220606796 BRANCH: SURAT BORROWER: BHOLA CHANDIRKA YADAV CO-BORROWER: SONI BHOLA DEVI	07-03-2025 For Rs: 1647726/- (Rupees Sixteen Lakh Forty Seven Thousand Seven Hundred & Twenty Six Only)	Survey No. 92 Block No. 05, (New Block) No. 117 After Re-Survey) Ad Measuring 46.66 Sq.Mtr. Plot No-256 Sanidhya Township Nr. Parangol Park Mohl. Plot 0 0 Ta- Mangrol Palod 394110 Surat Gujarat	Reserve Price: Rs.1800000/- (Rupees Eighteen Lakh Only) EMD: Rs. 180000/- (Rupees One Lakh Eighty Thousand Only)
LAN: LXMOSURA2423-240714388 BRANCH: SURAT BORROWER: SUNIL UTTAMBHAI SABADE CO-BORROWER: SITA SUNILBHAI SABLE	10-03-2025 For Rs: 620760/- (Rupees Six Lakh Twenty Seven Thousand & Sixty Only)	Flat No -407 4Thfloor Vastu Residency Rs No - 354 Old Block No 449 After Re. Survey New Blockno- 504 Ad Measuring Survey Built Up Area 607 Sq.Feeds (I.E. 56.41 Square Meters In Vastu Pujja Residency Plot No -235 236 372 Moje - Haldhara Tal- Kamrej Dist- Surat Opp. V.K. Residency 394310 Surat Gujarat	Reserve Price: Rs.700000/- (Rupees Seven Lakh Only) EMD: Rs. 70000/- (Rupees Seventy Thousand Only)

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : <https://www.auctionbazar.com/> of our Auction Service Provider, M/s. ARCA EMART PRIVATE LIMITED for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Jani Mahendra-705979708/Pratipalsinh Zala-9372704845/Barot Ankitkumar -7045155624/Barad Chetansinh Dalpatsinh-937275264/Chavda Vihari-9372704785/Maheshkumar Chhambhai Chaudhary-9372704901/Dhankani Jayesh Manojbhaj-9723311997/Rajput Hemant-9372713191/Pratipalsinh Zala-937704845, details available in the above mentioned Web Portal and may contact their respective Central Help Desk : + 91 83709 69696. E-Mail ID: contact@auctionbazar.com

Date : Gujarat / Place : 25.08.2025

Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited
(Earlier Known as Aspire Home Finance Corporation limited)

Capri Global Housing Finance Limited

Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013.
Office Address : 9th Floor, BBC Tower, Opposite Law Garden, Near Axis Bank, Ahmedabad-380006.

POSSESSION NOTICE (For Immovable Properties)

Whereas the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of the section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. "The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." "The Borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "CGHFL" for an amount as mentioned herein under with interest thereon.

Name of the Borrower/ Guarantor	Description of Secured Asset (Immovable Properties)	Demand Notice Date & Amount	Date of Possession
Loan Account No. LNHLPAL000011063 (Old) / 51200000781547 (New) & 6 Palampur Branch), Mr. Mansural Jethaji Shati C/o Good way Tailors / Mrs. Laxmi Misra/Mini Bhati	All that Piece and Parcel of Residential Property having Land and Building being Revenue Survey No. 537/1, Plot 2 Paiki South Side, Total area adm. 65.03 Sq Mtr, 700 Sq. feet, Built up area 18.58 Sq. mtr., Gurukrupa Society Part - 2, Nr. Hanuman Tekri, Palanpur, District - Banaskantha, Gujarat - 385001. Bounded by : North : Balance Land in Plot No. 2 Paiki, South : Plot No. 3, East : Road, West : Proposed DP Road.	06.06.2025 Rs. 4,49,027/-	23.08.2025 (Symbolic)
Loan Account No. LNCGSHR10000009922 (Old) / 5120000452888 (New) & Surat Branch), Mr. Upendrakumar Yogenabhai Harsora, C/o M/s Ramraj Enterprises / Mrs. Poojaben Dineshbhai Kava	All that piece and parcel of Property bearing Block No. 51, TP Scheme No. 23, Final Plot No. 4, Sweet House, Build No. B/7, First Floor, Flat No. 106, Super built-up area 700 Sq. Ft. Kasad, Surat, Gujarat - 394107. Bounded by : East : Building No. B/6, West : Building No. B/8, North : Road & Common Plot, South : Adjoining Plot.	11.04.2023 Rs. 11,23,635/-	23.08.2025 (Physical)

Date : 25.08.2025
Place : Gujarat
Sd/-, (Authorized Officer),
For, Capri Global Housing Finance Limited

Aavas Financiers Limited

(CIN:L65922RJ2011PLC034297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur, 302020

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account became NPA therefore The Authorised Officer (AO) Under section 13 (2) of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below:

Name of the Borrower	Demand Notice Date and Amount	Description of Mortgaged property
PRATIMABEN HARESHDAN GADHAVI, HARESHDAN LABHIDAN GADHAVI GUARANTOR : BHAVESHBHAI & PARSOOTAMBHAI KANJARIYA (A/C NO.) LNSNA02121-220198123 & LNSNA09421-220200948 & LNSNA09423-240287161	20 AUG 25 Rs. 1878124/- & Rs. 1419678/- & Rs. 841521/- 19 AUG 25	WADHWAN R.S. NO.- 2258/1-2 PAKI, PLOT NO-09, PAKI SOUTH SIDE & UNIT NO. 4, SITUATED AT MULCHAND ROAD AT WADHWAN, TASHIL- WADHWAN DIST- SUREDRANAGAR, GUJARAT (INDIA)- 363035 / ADMEASURING 92.22 SQ. MTR
LATE MRS.- BHAVNABEN NAYANKUMAR CHUDASMA NO DECEASED THROUGH HER LEGAL HEIRS MR. NAYANKUMAR DAMJIIBHAI CHUDASMA, MR. DHAVALKUMAR NAYANBHAI CHUDASMA, NAYANKUMAR DAMJIIBHAI GUARANTOR : DHAVALKUMAR NAYANBHAI CHUDASAMA (A/C NO.) 211201602001539	20 AUG 25 Rs. 436162/- 19 AUG 25	PMAY YOJANA MOJE HARNI, TP NO. 1, FP NO. 138, FLAT NO-B-201, EWS - 2, VADODARA, GUJARAT ADMEASURING APPROX 40 SQ. MTR.
JOSHI BANSHALI SHYAMLAL, CHANDI BAI SHYAMLAL JOSHI, BHAVESH SEN (A/C NO.) 241204204384112	20 AUG 25 Rs. 2488679/- 19 AUG 25	PROPERTY BLOCK NO 8/27, PLOT NO 30/25 AS PER OLD PLAN PLOT NO 43 PAKI BLOCK NO B/27(DEHRE), REVENUE SURVEY NO 472/1, SITUATED AT "SHRI NIRMALNAGAR CO. OP. HDU. SOCIETY LTD", SITUATED BEHIND T.B. HOSPITAL AREA, AT SUREDRANAGAR TALUKA WADHWAN DIST-SUREDRANAGAR, GUJARAT ADMEASURING 178.51 SQ.MTR

Place : Jaipur Date : 25.08.2025
Authorized Officer Aavas Financiers Limited

GRIHUM HOUSING FINANCE LIMITED

(Formerly known as Poonawalla Housing Finance Ltd.)
Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra-411014.

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the borrowers and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below.

The borrowers in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	Lalji Premji Nakum, Ranjan Lalji Nakum	All that Piece and Parcel of the Property of Residential Open Plot No.89/E Admeasuring 49.35 Sq.Mtrs. Land Bearing R.S.No.552 Admeasuring 17.09 Sq.00 Sq.Mtrs. which was Included into Town Planning Scheme No.2 of Jamnagar Area Development Authority and have given Final Plot No.49 and which was Converted into Non Agricultural Residential Plots by the Order of Jamnagar Area Development Authority and Corator Jamnagar known as Rajmoli-3' Located Old Kalava Gate, Jamnagar. Bounded as under: North: Sub		

